

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 284 OF 2017 IN
DFR NO. 363 OF 2017**

Dated: 25th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

NLC Industries Ltd.

... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Prerna Singh
Mr. Gautam Prabhakar for R-2

ORDER

**IA NO. 284 OF 2017
(Appln. for waiver of court fee)**

We have heard learned counsel for the appellant. The prayer claimed in this application cannot be granted as two orders have been challenged. Application is dismissed.

Learned counsel for the appellant seeks four weeks time to take steps in the matter for payment of court fee.

List the matter on **01.11.2017.**

**(I. J. Kapoor)
Technical Member**

ts/tpd

**(Justice Ranjana P. Desai)
Chairperson**